

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s).931/2021

MAHESH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

[ONLY I.A NO. 267996/2025 IS LISTED UNDER THIS ITEM]
(IA No. 267996/2025 - EXTENSION OF BAIL)

Date : 05-12-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Appellant(s) Mr. Chand Qureshi, AOR
 Mr. Pradeep Mohod, Adv.
 Mr. Rama Kant Sharma, Adv.
 Mrs. Sampirda Rani, Adv.
 Mr. S. Krishnamoorthy, Adv.
 Mr. K. Kumaravadivel, Adv.
 Mr. S. Senthil Elagovan, Adv.
 Mr. Md. Imran Siddiqui, Adv.

For Respondent(s) Ms. Ruchira Goel, AOR

O R D E R

At the outset, learned counsel for the appellant submits that the Interlocutory Application No.267996 of 2025 filed for extension of period of interim bail, granted by this Court on 17.09.2025 has become infructuous as the appellant has surrendered before the concerned jail authority.

2. Accordingly, I.A. No.267996 of 2025 stands disposed of having become infructuous.

3. List the matter on 26.02.2026.

(SAPNA BISHT)
COURT MASTER (SH)

(ANJALI PANWAR)
ASSISTANT REGISTRAR